

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF BIOFI MEDICAL HEALTHCARE INDIA PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Biofi Medical Healthcare India Private Limited
2.	Date of incorporation of corporate debtor	03.08.2018
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Bangalore
4.	Corporate Identity Number of corporate debtor	U33100KA2018PTC115236
5.	Address of the registered office and principal office (if any) of corporate debtor	Plot 208, Bommasandra Jigani Link Road, Industrial Area, Bommasandra, Bangalore, Karnataka – 560105
6.	Insolvency commencement date in respect of corporate debtor	14.08.2026 (Copy of order uploaded on the website of NCLT on 16.10.2026)
7.	Estimated date of closure of insolvency resolution process	10.02.2027
8.	Name and registration number of the insolvency professional acting as interim resolution professional	B Akhila IBBI/IPA-002/IP-N01259/2023-2024/14315
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: Flat no: Flat no: 1st Floor, No 80, 5th Cross, 2nd A Main, Subashnagar, T.C. Palya Main road, Bhatarahalli, Bangalore, Karnataka-560049 Email: ip.akhilabolla@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: Flat no: 1st Floor, No 80, 5th Cross, 2nd A Main, Subashnagar, T.C. Palya Main road, Bhatarahalli, Bangalore, Karnataka-560049 Email: biofihealthcare@gmail.com
11.	Last date for submission of claims	31.10.2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Not Applicable

1. Notice is hereby given that the National Company Law Tribunal, Bengaluru Bench has ordered the commencement of a corporate insolvency resolution process of Biofi Medical Healthcare India Private Limited on 14.08.2026 in C.P. (IB) No. 160/BB/2023 (Copy of order uploaded on the website of NCLT on 16.10.2026). Accordingly, the public announcement was made on October 17, 2026, immediately after uploading of the order copy on the NCLT portal and an appropriate application shall be filed seeking exemption from the delay.
2. The creditors of Biofi Medical Healthcare India Private Limited are hereby called upon to submit their claims with proof on or before 31.10.2026, to the interim resolution professional at the address mentioned against entry No. 10.
3. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.
4. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class in Form CA – Not Applicable.
5. Submission of false or misleading proofs of claim shall attract penalties.

B Akhila

Interim Resolution Professional

Biofi Medical Healthcare India Private Limited

Reg. No.: IBBI/IPA-002/IP-N01259/2023-2024/14315

Date: 17.10.2026

Place: Bengaluru



B. Akhila

IN THE COURT OF THE PRINCIPAL
SUBORDINATE JUDGE OF TIRUPUR
I.P.No.42/2025

A.S.MOHAMED ALI - PETITIONER
/N/
1. The Manager, M/s.Pay U Finance,
No.7/3, 2nd Floor, KVD Towers, Old
Madras Road, Indira Nagar, Bangalore-
560091.
2. The Manager, NAVI FINSERV LIMITED,
2nd Floor, Vaishnavi Tech Square Iballur
Village, Begur Hobli, Bangalore South,
Karnataka -560102 -Respondents
No.7 And 8

GENERAL NOTICE
Take notice that the above petitioner
Mr.A.S.Mohamed Ali, S/o.Hameed, aged
about 48 years, residing at
No.8/25,Fathima Nagar 2nd street,
Gandhi Nagar Post, Tiruppur-641603
having filed Insolvency Petition before the
Hon'ble Principal Sub Judge of Tiruppur,
Tamilnadu to grant relief as prayed in
prayer clause of the petition and the same
having been registered by the Hon'ble
court as IP No.42 of 2025 and Hon'ble
court ordered notice to issue by General
Publication. As per ordered by the Hon'ble
Principal Sub Judge of Tiruppur,
Tamilnadu that the hearing of the said IP
No.42 of 2025 will take place on
10.11.2026 at 10.30 pm promptly in said
court and if no appearance is made on
your behalf, by yourself, you advocate or
by someone authorized by law to act for
you, they will be heard and determined in
your absence.

//By Order//
M.Manikandan B.Com., B.L.,
Advocate, MS.2436/2007
No.22/34(1), Police Line 1st street,
Tirupur 1 Mob: 99949 32389



TEJAS NETWORKS LIMITED

Registered Office: J.P. Software Park, Plot No. 25, Sy. No. 13, 14, 17 and 18,
Konnappana Agrahara Village, Begur Hobli, Bengaluru-560 100, Karnataka, India.
Corporate Identity Number : L72900KA2000PLC026980
Tel.: +91 80 4179 4600; Fax: +91 80 2852 0201
E-mail: corporate@tejasnetworks.com; Website: www.tejasnetworks.com

UNAUDITED FINANCIAL RESULTS FOR THE
QUARTER ENDED SEPTEMBER 30, 2026

The Board of Directors of the Company, at its Meeting held on October 16, 2026, approved the Unaudited Financial Results of the Company for the Quarter ended September 30, 2026. The results, along with the Limited Review Report, have been uploaded on the Company's website at <https://www.tejasnetworks.com/quarterly-financial-results/> and can be accessed by scanning the QR code.

Place: Bengaluru
Date: October 16, 2026

Note: The above intimation is in accordance with Regulation 33 read with Regulation 47(1) of the SEBI (Listing obligations and Disclosure Requirements) Regulations, 2015.



By Order of the Board
For Tejas Networks Limited
Sd/-
Anantha Murthy N
Company Secretary &
Compliance Officer
ICSI Membership - 17134

ASSETS CARE & RECONSTRUCTION ENTERPRISE LTD.

Registered Office : 14th Floor, Eros Corporate Tower, Nehru Place, New Delhi-110019
Tel : 91-11-43115600 Fax : 91-11-43115618
Corporate Office : Office 101, Kalpataru Infinita, Plot B, Near Grand Hyatt Santacruz (East),
Mumbai - 400055 Maharashtra, India E-mail : acre.acre@acreindia.in
Website : www.acreindia.in CIN : U65993DL2002PLC115769

Demand Notice Under Section 13(2) of Securitisation Act of 2002

Assets Care & Reconstruction Enterprise Ltd. acting in its capacity as trustee of Trusts as mentioned below ("ACRE") has acquired the entire Financial Assets along with underlying securities of the Borrower under the provisions of section 5 of the SARFAESI Act from the Assignor. By virtue of the said Acquisition of debt, ACRE has acquired all the rights, title and interest in the outstanding debts of the Borrower acting in its capacity as trustee by way of assignment of Financial Assets as per financial documents and the underlying securities, ACRE has stepped into the shoes of Assignor being Secured Creditor to the Borrower and is entitled to recover outstanding dues in respect of the Loan facilities and enforce the underlying security interest.

Date & Amount of Demand Notice Under Sec. 13(2)	Loan Alc No.	ACRE TRUST Assignor	Date of Assignment	Name of Borrower, Co-borrower	Date of NPA
14.10.2026 & Rs. 80,42,035.66 /- (Rupees Eighty Lakh Forty Two Thousand Thirty Five and Sixty Six Paise Only) as on 14.10.2026	60100751 0357211	Trust 178 / SMFG	11.12.2025	1. Ishwar Rao K 2. Barma Bayi 3. Jaya Shobha Enterprises	31.12.2019

Description of Mortgaged Property:- All That Piece And Parcel Of Property Bearing Site No. 407, Assessment No. 85, Present Katha No. 407, Cmc Katha No. 1011, Measuring East To West 30 Feet And North To South 40 Feet, Consist Of Ground And First Floor Constructed Rcc Roofed Building Of 715 Sq. Ft., Situated At Bagalagunte Village, Yeshwanthapura Hobli, Bangalore North Taluk, Under The Jurisdiction Off Bmp And Bounded By: East By: Property Belongs To Krishnoji Rao, West By: Property Belongs To Jayaramaiah, North By: Road And South By: Property Belongs To Gowamma

Date & Amount of Demand Notice Under Sec. 13(2)	Loan Alc No.	ACRE TRUST Assignor	Date of Assignment	Name of Borrower, Co-borrower	Date of NPA
15.10.2026 & Rs. 1,02,18,521.51/- (Rupees One Crore Two Lakh Eighteen Thousand Five Hundred Twenty One and Fifty One Paise Only) as on 14.10.2026	AFH0022 00226478	Trust 166 / JCF	14.02.2025	1. Venkatesh N 2. K Nalinakshi	14.09.2019

Description of Mortgaged Property: Part-I (Description Of Entire Land) All That Piece And Parcel Of The Immovable Property Being Vacant Land, Measuring An Extent Of 23 Guntas Comprised In Sy.No.112, Khatha No.51311/1-3, Kammasandra Village, Attibele Hobli, Anekal Taluk, Bangalore District And Bounded On: East By: Road, West By: Ananth Nagar Layout, North By: Survey No.11/2 And South By: Vmaka Apartment. **Part-II** (Description Of Undivided Share Of Land) 375 Sq.ft. Of Undivided Share, Title And Interest Forming Part Of The Schedule-A Mentioned Property. **Part-III** (Description Of Apartment) An Apartment Measuring A Super Built-Up Area Of 1250 Sq.ft. Bearing 2 Bhk Apartment No.g-002, Located In The Ground Floor Of B-Block, As Per Katha No.5112-11/2 Of The Apartment Called "Prakruthi Solitaire" Developed On The Schedule-A Mentioned Property, Together With 1 Covered Car Parking Space In The Basement: East By: F-001, West By: Lobby In Ground Floor, North By: Open Space And South By: G-003

The steps are being taken for substituted service of notice. The above borrowers, co-borrowers and/or their guarantors (where ever applicable) are advised to make the payments of outstanding within 60 days from the date of the publication of this notice failing which further steps will be taken after the expiry of 60 days of the date of this notice as per the provision of Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002. Please be informed that the said notice is also under section 13(13) informing the borrowers/guarantors/ mortgagors that the said mortgaged property should not be sold/leased/transferred.

Sd/-
Authorized Officer,
Assets Care & Reconstruction Enterprise Ltd
Place : Karnataka
Date : 17.10.2026

TJSB SAHAKARI BANK LTD.

PUBLIC AUCTION

TJSB Sahakari Bank Ltd has initiated recovery action against the following defaulted borrower through the Authorized Officer of the Bank, appointed under, the Securitisation & Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and the rules made there under has issued Demand Notice on 12.06.2025 under section 13(2) of the said Act, to 1. Mr. S R Gnana Sundar (Borrower & Mortgagor), 2. Smt. Joyce Inthumathy (Guarantor), 3. Mr. Harish (Guarantor).

The Borrowers, Mortgagors & Guarantors have not repaid the amounts as stated in the Demand Notice within the stipulated period. Hence, the Authorized Officer has taken the physical possession of the immovable property mentioned herein below u/s 13(4) & Sec. 14 of the SARFAESI Act, 2002 on 07/09/2026.

I, the undersigned as the Authorized Officer of TJSB Sahakari Bank Ltd., have decided to sell the below mentioned Immovable property on "AS IS WHERE IS BASIS", without movable assets by inviting Tenders as laid down in prescribed laws.

Name of the Borrower(s)/ Mortgagor(s) / Guarantor(s)	Date of Demand Notice & O/s. Amount	Description of Immovable Property with Reserve Price and EMD Amount.
To, 1. Mr. S R Gnana Sundar ... Borrower & Mortgagor 2. Smt. Joyce Inthumathy ... Guarantor 3. Mr. Harish ... Guarantor	Demand Notice Date 12/06/2025 Outstanding Amount as on 31/05/2025 Rs. 17,05,869.00 (Plus further interest and cost thereon)	The part and parcel of plaintiff share house property bearing No.1528/3 situated at No.118/4 Kacharakanaahalli, Hennur, main Road, St. Thomas town Post, Bangalore-84, measuring East to West 15 feet and North to South 40 feet total measuring 600 sq. ft. Bounded on: East by : S. R. Chandrasekhar ½ share Property, West by: Private Property, North by : Road, South by: Jyothi School Compound Owned by Mr. S R Gnanasundar Reserve Price : Rs.73,70,000.00 EMD Amount : Rs.7,37,000.00
Place of Auction :	TJSB Sahakari Bank Ltd, Property No. 6, Municipal No. 6/112, 1st Main, 1st Block Ward no 14, Rajaji Nagar, Dr. Rajkumar Road, Bangalore East- 560010.	
Date and time of Inspection of Property	27/10/2026, Between 11.00 A.M. To 02:00 P.M. OR any time prior approval from Authorized officer.	
Date and Time of Auction of Property	23/11/2026 at 11:00 A.M.	

Terms & Conditions:-

- The offer to be submitted in a sealed envelope super scribed, "Offer for purchase of house property bearing No.1528/3 situated at No.118/4 Kacharakanaahalli, Hennur, main Road, St. Thomas town Post, Bangalore-84, measuring East to West 15 feet and North to South 40 feet total measuring 600 sq. ft." and bring/send the said offer sealed cover envelope at above-mentioned auction venue on or before 21.11.2026 before 05.00 P.M. by the prospective bidder & EMD amount to be transferred through RTGS/NEFT to Account No. 00195200000006, IFSC Code - TJSB0000001 on or before 21.11.2026 before 05:00 P.M.
- Offers so received by the undersigned will be opened and considered on 23.11.2026 at the above-mentioned auction venue as per respective time.
- The Auction Purchaser/Bidder shall be entitled to pay 1% TDS of sale price or on price as per Government ready reckoner rate/value whichever is higher in respect of secured asset(s)/immovable property(ies).
- All or any such person(s) having any share, right, title, benefit, interest, claim, or demand in respect of the said property or to any part thereof by way of sale, allotment, exchange, mortgage, let, sub-let, lease, lien, charge, maintenance, license, gift, inheritance, share, possession, easement, trust, bequest possession, assignment or encumbrance of whatsoever nature or otherwise are requested to intimate to the undersigned in writing at the address mentioned below of any such claim accompanied with all necessary and supporting documents within 15 days from the date of publication hereof, failing which transaction shall be completed without reference to such claim, and any such person shall be deemed to have waived of his rights and the same shall not be binding on TJSB Sahakari Bank Ltd.
- Tender forms along with the terms and conditions sheet will be separately available with office of Authorized Officer at the cost of Rs. 100/- Plus Rs. 18/- GST Total Rs. 118/- /- (Contact No. 8655843062, 9527886559).
- The undersigned reserves his right to accept or reject any offer and/or modified to cancel and/or postpone the Auction.
- The Auction will be finalized by the bank only. The bank does not authorize any other person or agency for the said auction.

This Publication is also 30 days' notice to the Borrower/Mortgagor/Guarantors of the above said loan accounts.

Sd/-
Yogesh Bhale
Sr. Manager & Authorized Officer,
Under SARFAESI Act, 2002
For & on behalf of TJSB Sahakari Bank Ltd.

Date: 17/10/2026,
Place: Vasco-Da-Gama

ASSET RECONSTRUCTION COMPANY (INDIA) LTD.

CIN: U65999MH2002PLC134884 Website: www.arcil.co.in
REGISTERED OFFICE: The Ruby, 10th Floor, 29 Senapati Bapat Marg, Dadar (West), Mumbai - 400028. Tel: +91 2266581300

SYMBOLIC POSSESSION NOTICE

Whereas, the undersigned being the Authorized Officer of Asset Reconstruction Company (India) Limited acting in its capacity as Trustee under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) ("said Act") and in exercise of powers conferred under Section 13 (12) of the said Act read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 ("said Rules") issued a demand notice(s) to the borrower(s) mentioned below, to repay the amount mentioned in the Notice within 60 days from the date of receipt of the said Notice. The borrower/ guarantor(s)/mortgagor(s) having failed to repay the said amounts, notice is hereby given to the borrower/ guarantor(s)/mortgagor(s) in particular and the public in general that the undersigned has taken possession of the underlying Immovable Property described herein below in exercise of powers conferred on him/her under Sub-Section (4) of Section 13 of the said Act read with Rule 8 of the said Rules on "AS IS WHERE IS & WHATEVER THERE IS BASIS" on the date mentioned below.

1: Loan No- 0051SBML02651: Original Lender - Vistara: Date of Demand Notice- 11/07/2026: Name of the Trust-Arcil-Trust-2026-033: Borrower Name - Mr/Ms. Kempanna Idli: Co-Borrower Name - Mr/Ms. Shobha Idli, Mr/Ms. Ravichandra Idli: Total Outstanding- ₹ 3,90,588.69/- as on 12/05/2026: Description of the Property- All That Piece And Parcel Of A House Owned By Kempanna Idli, Having A Built-up Area Of 574.00 Sqft (ground Floor), Bearing Survey No. 150400502100100996 And Vpc No. 246/a, Situated At Badigwad, Taluk Gokak, District Belgaum, State Karnataka - 591306, Sub-registered At Gokak Sub Registration Office, Associated District Gadag, and bounded as follows: North: House Of Narayan Yallappa Katre South: House Of Dattu Laxman Katre East: Road West: House Of Shankar Ramappa Kudagol: Date of Possession- 14-10-2026

2: Loan No- 0051SBML02159/0051SBML02719: Original Lender - Vistara: Date of Demand Notice- 27/06/2026: Name of the Trust-Arcil-Trust-2026-033: Borrower Name - Mr/Ms. Sundappa Dayannavar: Co-Borrower Name - Mr/Ms. Siddappa Dayannavar: Total Outstanding- ₹ 12,32,341.39/- as on 12/05/2026: Description of the Property- Property belonging to Siddappa Sundappa Dayannavar bearing TPC/TMC No. 1535/9 - 12/05 Sq.Ft., built-up 555 Sq.Ft.) and TPC/TMC No. 3905 (1500 Sq.Ft., built-up 405 Sq.Ft.), total 2625 Sq.Ft., situated at Nagaur Village, Gokak Taluk, Belagavi District, Gokak Sub-Registration District and bounded as follows: North: Mahantesh Kakkayagol (No. 1535/9); Ramappa K Belakundi (No. 3905) South: Road (No. 1535/9); Kenchappa Belakundi (No. 3905) East: Shivappa Kadahatti (No. 1535/9); Road (No. 3905) West: Isak Samabare (No. 1535/9); Road (No. 3905): Date of Possession- 13-10-2026

3: Loan No- 0051SBML02338: Original Lender - Vistara: Date of Demand Notice- 11/07/2026: Name of the Trust-Arcil-Trust-2026-033: Borrower Name - Mr/Ms. Mitusab Soudagar: Co-Borrower Name - Mr/Ms. Safiya Soudagar: Total Outstanding- ₹ 2,79,112.28/- as on 12/05/2026: Description of the Property- All that piece and parcel of a site with building owned by MITUSAB NAVSAB SOUDAGAR, bearing VPC No. 874, situated at SHINDIKURABET, Taluk/Tehsil Gokak, District Belagavi - 591307, having a total site/land extent of 416 Sqft and a constructed area of 292 Sqft, registered under Registration District: Belgaum, Sub Registration Office: Gokak, and bounded as follows: North: Nagappa Bandiwaddar South: Road East: Mahabhoobi Chopadar West: Sarabi Attar: Date of Possession- 13-10-2026

4: Loan No- 0051SBML02326: Original Lender - Vistara: Date of Demand Notice- 27/06/2026: Name of the Trust-Arcil-Trust-2026-033: Borrower Name - Mr/Ms. Mahadads Mujavar: Co-Borrower Name - Mr/Ms. Nishama Mujavar: Total Outstanding- ₹ 3,25,906.24/- as on 12/05/2026: Description of the Property- The property belongs to owner Nishama Mahad Mujavar and is identified by TPC No. 263/MKD and New E Number 35-515-185. It is located at Ap Bojagar Galli Road, Manikwad, Tq-Gokak, Dist.- Belgaum. The property falls under the registration district of Belgaum and the sub-registration district of Gokak. The total area/extent of the site or land measures 17.5 x 17.5, totaling 306.25 Sqft, and the constructed area of the ground floor is also 17.5 x 17.5, totaling 306.25 Sqft, and bounded as follows: North: House Of Gayakwad South: Road East: Prakash Bhovi West: Gatar, Gulam Darkate: Date of Possession- 13-10-2026

5: Loan No- 0051SBML02709: Original Lender - Vistara: Date of Demand Notice- 27/06/2026: Name of the Trust-Arcil-Trust-2026-033: Borrower Name - Mr/Ms. Anis Mankanadar: Co-Borrower Name - Mr/Ms. Rameja Mankanadar: Total Outstanding- ₹ 4,32,304.49/- as on 12/05/2026: Description of the Property- No 1619/1 swatini No 150400504100102774, AP-Shindikurbet, Tq-Gokak, Dist-Belgaum, falling within the registration district of Belgaum and the sub registration area of Gokak. The site features a total land area and a ground floor built-up area of 53.42 Sqm. and bounded as follows: North: House Of Husen Meerasab Muttani South: House Of Priyanka Dasar East: Road West: House Of Arjun Gayakwad: Date of Possession- 13-10-2026

6: Loan No- 0051SBML02795: Original Lender - Vistara: Date of Demand Notice- 27/06/2026: Name of the Trust-Arcil-Trust-2026-033: Borrower Name - Mr/Ms. Shridhar Koravi: Co-Borrower Name - Mr/Ms. Shobha Ravindra Koravi, Mr/Ms. Ravindra Koravi: Total Outstanding- ₹ 7,83,777.71/- as on 12/05/2026: Description of the Property- The property is located at Village Hunshyal P G, Post-Hunshyal P G, Tq-Mudalagi, Dist-Belgaum, with identifiers VPC No 1133 and Swatini No 150400505000101529, falling under the sub registration area of Mudalagi. The site features a total area measuring 1200 Sq.Ft and a total built-up ground floor area of 702 Sq.Ft. and bounded as follows: North: Shrisail Gournannavar South: Hunashy P Waderatti Main Road East: Footroad West: Muttavva Maryil Sunkad: Date of Possession- 13-10-2026

7: Loan No- 0015SBML04798: Original Lender - Vistara: Date of Demand Notice- 11/07/2026: Name of the Trust-Arcil-Trust-2026-033: Borrower Name - Mr/Ms. Baiirappa Annasab Korabu: Co-Borrower Name - Mr/Ms. Gauravva Annasab Korabu, Mr/Ms. Annasab Paragouda Korabu: Total Outstanding- ₹ 2,14,514.83/- as on 12/05/2026: Description of the Property- All That Piece And Parcel Of A Plot Owned By Annasab Paragouda Korabu, Bearing Tpc No. 628, Admeasuring 1400.00 Sq. Ft. (40 X 36 Ft.), Situated At Kempwad, Athani, Taluk Athani, District Belagavi, Registered At The Sub-registration Office, Athani, and bounded as follows: North: House Of Mallappa Paragouda Korabu South: Own Land East: Ganesh Mandir Road West: Own Land: Date of Possession- 12-10-2026

8: Loan No- 0051SBML02792: Original Lender - Vistara: Date of Demand Notice- 14/07/2026: Name of the Trust-Arcil-Trust-2026-033: Borrower Name - Mr/Ms. Halappa Veshadhar: Co-Borrower Name - Mr/Ms. Gangava H Veshadhar, Mr/Ms. Gangappa Vadavari: Total Outstanding- ₹ 3,60,469.08/- as on 12/05/2026: Description of the Property- All that piece and parcel of house property bearing Property No. 813/B, situated at Arabhanvi, Taluk Gokak, District Belagavi, having a total land extent of 1200 sqft (measuring 30x40 sqft) with a constructed building area of 700 sqft (measuring 28x25 sqft), being a Red Tiled Constructed Building aged 17 years with a life expectancy of 30 years, owned and held by Gangava Halappa Veshadhar as a self-acquired property, forming part of the local body jurisdiction of Pattan Panchayat, registered under Registration District Gokak, Sub-Registration Office Gokak, with encumbrance nil. and bounded as follows: North: Renuka Suresh Hakkie easmentary Rights of Govt Property South: Krishnappa Rachappa Kinnuri House East: Kamataka Govt Property West: Kamataka Govt Property: Date of Possession- 14-10-2026

9: Loan No- 0109SBML02455: Original Lender - Vistara: Date of Demand Notice- 06/07/2026: Name of the Trust-Arcil-Trust-2026-033: Borrower Name - Mr/Ms. Ramanna Narasappa Konchikorav: Co-Borrower Name - Mr/Ms. Savakka Ramanna Konchikorav: Total Outstanding- ₹ 1,23,599.54/- as on 12/05/2026: Description of the Property- All that piece and parcel of the property bearing VPC No. 1432, situated at Hooli Village, Taluk Savadatti, District Belagavi, registered under Registration District Belgaum, Sub Registration District Savadatti, owned and held by Ramanna Narasappa Konchikorav, with additional details recorded as VPC No. 1432, Hooli, Taluk Savadatti, District Belgaum, State Karnataka - 591126, and bounded as follows: North: Susalavva Talavav South: Road East: Road West: Muttappa Jyoti: Date of Possession- 15-10-2026

10: Loan No- 0109SBML02516: Original Lender - Vistara: Date of Demand Notice- 14/07/2026: Name of the Trust-Arcil-Trust-2026-033: Borrower Name - Mr/Ms. Parut Mallikarjun Mokhashi: Co-Borrower Name - Mr/Ms. Roopa Parutappa Mokhashi, Mr/Ms. Mallikarjun Basappa Mokhashi: Total Outstanding- ₹ 12,43,890.98/- as on 12/05/2026: Description of the Property- All That Piece And Parcel Of Site/Land Bearing Vpc No. 182A/1, Situated At Betasur, Taluk Savadatti, District Belagavi, Having An Extent Of 1200.00 Sqft. and bounded as follows: North: Property Of Somalingappa Mokhashi South: Property Of Krishna Pattar East: Road West: Property Of Mallikarjun Mokhashi: Date of Possession- 15-10-2026

11: Loan No- 0051SBML02906: Original Lender - Vistara: Date of Demand Notice- 06/07/2026: Name of the Trust-Arcil-Trust-2026-033: Borrower Name - Mr/Ms. Suresh Patil Patil: Co-Borrower Name - Mr/Ms. Gangava Suresh Patil, Mr/Ms. Lakkappa Patil, Mr/Ms. Lakkavva Lakkappa Patil, Mr/Ms. S.Ltd: Total Outstanding- ₹ 9,98,948.05/- as on 12/05/2026: Description of the Property- All that piece and parcel of a Plot bearing VPC No. 1327, admeasuring 1176.00 SQFT, at Rajankatti (Rajankatti), Taluk Gokak, District Belagavi, State Karnataka - 591344, held by Suresh Patil, registered under Sub-Registration Office: Raibag, and bounded as follows: North: Property Of Mallappa Lakkappa Patil South: Property Of Bharamappa Naykappa Patil East: Road West: Property Of Shekappa Bhimappa Patil: Date of Possession- 14-10-2026

12: Loan No- 0109SBML02559/0109SBML02879: Original Lender - Vistara: Date of Demand Notice- 06/07/2026: Name of the Trust-Arcil-Trust-2026-033: Borrower Name - Mr/Ms. Suresh Kalappa Kambur: Co-Borrower Name - Mr/Ms. Sunanda Suresh Kambur: Total Outstanding- ₹ 9,13,095.82/- as on 12/05/2026: Description of the Property- (1) All that piece and parcel of site/land bearing VPC No. 100, measuring 900.00 Sqft (30'0" X 30'0"), owned and held by Suresh K Kambur, registered under Registration District Belgaum, Sub-Registration Office Gokak situated at Bagaranal, Taluk Gokak, District Belgaum - 591233 and bounded as follows: North: Property Of Maruti Hemannavar South: Property Of Ramesh B S East: Road West: Property Of Basavangoud Patil (2) All that piece and parcel of site/land bearing VPC No. 100, measuring 900.00 Sqft (30'0" X 30'0"), owned and held by Suresh K Kambur, registered under Registration District Belgaum, Sub-Registration Office Gokak situated at Bagaranal, Taluk Gokak, District Belgaum - 591233 and bounded as follows: North: Property belongs to Hemannavar South: Property belongs to Ramesh Basappa Kalungar East: Road belongs to VPC West: House belongs to Basanagoud Patil: Date of Possession- 14-10-2026

13: Loan No- 0015SBML04516: Original Lender - Vistara: Date of Demand Notice- 06/07/2026: Name of the Trust-Arcil-Trust-2026-033: Borrower Name - Mr/Ms. Mahesh Tanaji More: Co-Borrower Name - Mr/Ms. Vidyaashree Mahesh More: Total Outstanding- ₹ 3,55,186.65/- as on 12/05/2026: Description of the Property- All that piece and parcel of plot with house owned by Mahesh Tanaji More, bearing VPC No. 962, situated at Jambagi Village, At Post Jambagi, Taluk Athani, District Belagavi, Karnataka 591222, admeasuring 1200.00 Sq ft (30'0" X 40'0"), registered under Sub-Registration Office: Athani, and bounded as follows: North: Own Land South: Road East: Akshay P More House West: Tukaram K More House: Date of Possession- 12-10-2026

14: Loan No- 0015SBML05035: Original Lender - Vistara: Date of Demand Notice- 11/07/2026: Name of the Trust-Arcil-Trust-2026-033: Borrower Name - Mr/Ms. Sammit Chandrakant Karav: Co-Borrower Name - Mr/Ms. Chandrakant Narasappa Karav: Total Outstanding- ₹ 20,71,066.59/- as on 12/05/2026: Description of the Property- All that piece and parcel of TPC No.3820 of Kagwad Tq. Kagwad, District Belgaum, Registration District Belgaum, Sub Registration Athani, State Karnataka - 591223, admeasuring 1089.00 Sq. Mtr. and bounded as follows: North: Same Property Number Regards Block Number 1 Left 10 Feet West Saimalka Road South: Laagu Hissa Number 207/6 Land East: Same Property Number Regards Block Number 1 Land West: Laagu Hissa Number 207/18 Land: Date of Possession- 12-10-2026

15: Loan No- 0041SBML03091: Original Lender - Vistara: Date of Demand Notice- 06/07/2026: Name of the Trust-Arcil-Trust-2026-033: Borrower Name - Mr/Ms. Mohammed Hussain T: Co-Borrower Name - Mr/Ms. Zulaikhaabee T, Mr/Ms. Abdulnabi T: Total Outstanding- ₹ 5,12,035.79/- as on 12/05/2026: Description of the Property- All that piece and parcel of a house owned by ZULAIKHABEE T, admeasuring 52.78 Sq Meters (East West 5.80 Meters, North South 9.10 Meters), identified by PID No. 150500600602200138 and Property No. 133, situated at Matad Bayalu Village, Doulathpura P G, Krishna Nagara, Taluk Sandur, District Ballari, State Karnataka - 583119, falling under Ward No. 02, with the landmark being Near Eshwar Temple, and bounded as follows: North: Road South: House of Bagalkot Abbas Ali East: House of Konchageri Shankrappa West: Road: Date of Possession- 13-10-2026

16: Loan No- 0015SBML04905: Original Lender - Vistara: Date of Demand Notice- 27/06/2026: Name of the Trust-Arcil-Trust-2026-033: Borrower Name - Mr/Ms. Sunil Laxman Keshkar: Co-Borrower Name - Mr/Ms. Laxman Malari Keshkar, Mr/Ms. Manabai Laxman Keshkar: Total Outstanding- ₹ 12,485.46/- as on 12/05/2026: Description of the Property- Property owned by Laxman Malari Keshkar, located in Village Kohalli, Post Kohalli, Taluk Athani, District Belgaum, Sub-Registration Athani. The property is identified by VPC No 470/3, measuring 30.00 Sqft X 30.00 Sqft, totaling 900.00 Sqft. The borrower is Sunil Laxman Keshkar, son of Laxman Malari Keshkar, and bounded as follows: North: Ishwar Keshkar South: Shankar Keshkar East: Govt Road West: Goudappa Keshkar: Date of Possession- 12-10-2026

17: Loan No- 0015SBML05117: Original Lender - Vistara: Date of Demand Notice- 27/06/2026: Name of the Trust-Arcil-Trust-2026-033: Borrower Name - Mr/Ms. Ishwar Appasab Badiger: Co-Borrower Name - Mr/Ms. Savitri Ishwar Badiger: Total Outstanding- ₹ 14,47,096.27/- as on 12/05/2026: Description of the Property- The property admeasuring an extent of 1089sq.ft comprised in Property number TPC No. 2840 situated in Ainapur town, Athani taluk, Belagavi district and bounded as follows: North: Road South: Plot No 204 East: Plot No.-215 West: Plot No.-213: Date of Possession- 12-10-2026

18: Loan No- 0041SBML03211: Original Lender - Vistara: Date of Demand Notice- 11/07/2026: Name of the Trust-Arcil-Trust-2026-033: Borrower Name - Mr/Ms. Hemantha Munivappa E: Co-Borrower Name - Mr/Ms. Rekha Shivalingappa E, Mr/Ms. Shanthamma Shivalingappa: Total Outstanding- ₹ 4,76,634.76/- as on 12/05/2026: Description of the Property- All That Piece And Parcel Of A House Owned By Shanthamma Shivalingappa, Situated At Pothalakatti Telugubalu Village, Taluk Hospet, District Vijayanagara, State Karnataka - 583222, Bearing Pid No. 15050040170700031 And Assessment No. 302, Admeasuring 28.99 Sq Mtrs., With Measurements Of East-west 3.9624 Mtrs And North-south 7.3152 Mtrs. and bounded as follows: North: Road South: House Of Mariswamy East: House Of Kotramma West: Vacant Land: Date of Possession- 13-10-2026

19: Loan No- 0166SBML01239: Original Lender - Vistara: Date of Demand Notice- 11/07/2026: Name of the Trust-Arcil-Trust-2026-033: Borrower Name - Mr/Ms. Kumara H: Co-Borrower Name - Mr/Ms. Thayamma K: Total Outstanding- ₹ 2,39,282.37/- as on 12/05/2026: Description of the Property- All Piece And Parcel Of Property bearing E Katha no 151600702300400393 situated No 387, site area measuring to an extent East to West -9.7536mtrs North to South 8.5344 mtrs, Total measuring 83.24 sq mtrs site area at ANEKANNABADI HOLENARASIPURA TALLUK HALLIMYSORE HOBALI HASSAN DISTRICT 573210 in which the property is bounded on, and bounded as follows: North: Road South: House belongs to javarialah East: Road West: House Belongs To Deviramma: Date of Possession- 13-10-2026

With further interest as applicable, Incidental expenses, costs, charges etc. incurred till date of payment and/or realisation. However since the Borrowers mentioned herein above have failed to repay the amounts due, notice is hereby given to the Borrowers mentioned herein above in particular and in public in general that the Authorised Officer of ARCIL have taken possession of the properties/ Secured Assets described herein above in exercise of powers conferred on him under section 13(4) of the said Act read with Rule 8 of the said rules on the dates mentioned above.

